

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) 838 OF 2019

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO.95435 OF 2019

(Application for exemption from filing O.T.)

WITH

INTERLOCUTORY APPLICATION NOS. 95438 OF 2019, 85618, 126273 of 2020, 141842 of 2021

(Applications for directions)

WITH

INTERLOCUTORY APPLICATION NO.95435 OF 2019

(Application for exemption from filing O.T.)

WITH

INTERLOCUTORY APPLICATION NOS. 1731 AND 1732 OF 2021

(Applications for permission to file additional affidavit and exemption from filing attested affidavit)

WITH

INTERLOCUTORY APPLICATION NO. 7924 OF 2021

(Application for impleadment)

WITH

INTERLOCUTORY APPLICATION NOS. 142870, 142880 142882 & 149293 OF 2021

(Applications for impleadment, modification of Court's Order dated 19.04.2021 and permission to file addl documents)

WITH

INTERLOCUTORY APPLICATION NOS. 157733 OF 2021 AND 6537 OF 2022

(Applications for impleadment and modification of Court's Order dated 19.04.2021)

WITH

INTERLOCUTORY APPLICATION NO. 160225 OF 2021

(Application for modification of Court's Order dated 19.04.2021)

WITH

INTERLOCUTORY APPLICATION NOS. 100370 & 100378 OF 2022

(Applications for Impleadment & Extension of time)

WITH

INTERLOCUTORY APPLICATION NO. 100410 OF 2022

(Application for permission to appoint/add the Member Committe)

WITH

INTERLOCUTORY APPLICATION NOS. 175761 & 185929 OF 2022

(Applications for Add. Documents & Official Translation)

WITH

INTERLOCUTORY APPLICATION NO. 15949/2023

(Application for substitution of a Constituent Member i.e. , Sembcorp Energy India Ltd. of the Applicant Association)

WITH

INTERLOCUTORY APPLICATION NO. 99072/2023

((Application for urgent directions)

WITH

INTERLOCUTORY APPLICATION NO. 224191/2023

(Application for Directions)

Dr. M.K. Ranjitsinh & Ors.

...Petitioners

Versus

Union of India & Ors.

...Respondents

OFFICE REPORT

The Writ Petition alongwith Interlocutory Applications above-mentioned was listed before the Hon'ble Court on 19.01.2024 with Office Report dated 18.01.2024, when the Hon'ble Court was pleased to pass the following Order:-

“1 Mr R Venkataramani, Attorney General for India states that a comprehensive status report will be filed before this Court indicating the way forward as proposed by the Union Government which would take into account both the need for preservation of the Great Indian Bustard which faces a danger of extinction and need to ensure the development of solar power keeping in mind India's commitments at the international level.

2 The Union of India shall place its status report on the record at least three days before the next hearing which shall take place on 9 February 2024.

3 In the meantime, we direct (i) the Chief Secretaries of the States of Gujarat and Rajasthan; and (ii) the Committee appointed by this Court, to file updated status reports.

4 List the Petition on 9 February 2024. ”

It is submitted that Certified Copies of Order dated 19.01.2024 was sent to all the concerned parties.

It is further submitted that M/s. Legal Options, Advocates has on 03.02.2024 filed a Written Submission on behalf of petitioners with a letter stating therein that, 'the said Written Submission was presented before the Hon'ble Court on 30.11.2023, during the course of hearing and accepted by the Hon'ble Court'. Copy of the same is placed with paper books.

It is next submitted that in pursuant to above-order, Mr. Milind Kumar, Advocate has on 05.02.2024 e-filed Status Report on behalf of State of Rajasthan in compliance of order dated 19.01.2024. Copy of the same is placed with paper books.

It is next submitted that Dr. Rahul Rawat, Scientist on behalf of Three Members' Committee has on 08.02.2024 submitted Status Report No. 4. Copy of the same is placed with paper books.

It is also submitted that Ms. Deepanwita Priyanka, Advocate has on 08.02.2024 filed Status Report on behalf respondent Nos. 11 and 12 (State of Gujarat) in pursuance of order dated 19.01.2024. Copy of the same is placed with paper books.

It is further submitted that Mr. G. S. Makkar, Advocate has on 21.02.2024 filed additional affidavit on behalf of respondent Nos. 1, 3 and 4. Copy of the same is placed with paper books.

It is next submitted that while hearing of Writ Petition (C) No. 1312 of 2023, the instant matter was mentioned before the Hon’ble Court, when the Court was *inter-alia* pleased to pass the following order:

“XXXX XXXX XXXX XXXX
XXXX XXXX XXXX XXXX

Ms Aishwarya Bhati, Additional Solicitor General submits that the Union of India has also submitted its proposal to this Court in regard to the way forward which would balance the need for setting up solar transmission facilities, while at the same time protecting the Great Indian Bustard which is an endangered species. The plea of the Union of India would be considered on 18 March 2024 [Writ Petition (Civil) No 838 of 2019]

XXXX XXXX XXXX XXXX
XXXX XXXX XXXX XXXX”

It is lastly submitted that M/s. Legal Options, Advocates have on 18.03.2024 e-filed Written Submission on behalf of Petitioners. The same is being circulated herewith for the kind perusal of the Hon’ble Court.

The Writ Petition alongwith Applications above-mentioned is listed before the Hon’ble Court with this Office Report for Orders.

Dated this the 18th day of March, 2024.

Sd/-
Assistant Registrar